

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 38393/2024

(Arising out of impugned final judgment and order dated 24-05-2024 in CRA No. 5502/2016 24-05-2024 in CRA No. 5649/2016 passed by the High Court of Judicature at Allahabad)

RAKESH SINGH ETC.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and IA No.222659/2024-EXEMPTION FROM FILING O.T. and IA No.222658/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Vibhav Mishra, AOR
Mr. Ashutosh Mishra, Adv.
Mr. Avijeet Bhujabal, Adv.

For Respondent(s) Mr. Anuj Saxena, Adv.
Mr. Prakash Sharma, Adv.
Mr. Bittu Kumar Singh, Adv.
Mr. Vikrant Rana, Adv.
Ms. Prakarti Raj, Adv.
Mr. Prathvi Raj Chauhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable on 02.12.2024.
3. Mr. Prathvi Raj Chauhan, learned counsel, appears and accepts notice for the caveator(s).
4. In addition to the usual mode, liberty is granted to the petitioners to serve notice through the Standing Counsel for the respondent/State.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER